

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 06/10/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70933/2016-EX[DB] dated 27/09/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/3236/2007	CCE NOIDA C-56/42, Sector-62, Noida-201307

	Name and Address of Respondent
2	OTR PAPERS PVT. LTD. B-3 & 4, INDUSTRIAL AREA, SIKANDERABAD, DISTT. BULANDSHAHR.,

Copy ToAdvocate(s) / Consultant(s):

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise, I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi 3

6 Company Law Institute of India Pvt. Ltd., No 7 (old no 36), Vaidyanath Street, 4. Nagar, Chennai 17

7 Taxmann Allied Service Pvt. Ltd., 59/52, New Rohtak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121005 (Haryana)

9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

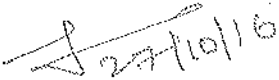
11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD

Ground, Near Karkardogma Court, Delhi-110032

13 C.D.R. ~~14 Office Copy~~ ~~15 Guard File~~


 Asstt. Registrar


ISSUED ON

SIGN. (DISPATCH SECTION)
 CUSTOMS, EXCISE & SERVICE TAX
 APPELLATE TRIBUNAL
 38, M. G. MARG, ALLAHABAD-211001.

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No.E/3236/2007-EX[DB]

(Arising out of Order-in-Appeal No. 105-CE/NOIDA/2007 dated
20/09/2007 passed by Commissioner of Central Excise & Customs
(Appeals), Meerut-II)

For approval and signature:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

and

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Commissioner of Central Excise, Noida

Appellant

Vs.

M/s OTR Papers Pvt. Ltd.

Respondent

Appearance:

Shri D.K. Deb, Assistant Commissioner (AR)

for Appellant

None,

for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 27/09/2016

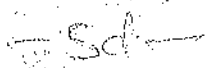
Date of Decision : 27/09/2016

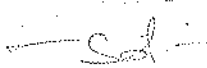
FINAL ORDER NO-70933/2016

Per: Anil Choudhary

Heard the learned A.R. for Revenue. Appeal dismissed as withdrawn, under litigation policy, without entering into merits of the case. Letter of withdrawal, signed by Additional Commissioner (Review), Commissioner of Central Excise, Noida dated 19.09.2016, is kept on record.

(Dictated in Court)


(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

akp

STAMPED COPY / Certified True COPY

 25.10.16
THIRD MEMBER / ANIL CHOUDHARY
MEMBER (JUDICIAL)
Noida
25.10.2016
25.10.2016

